

**THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) :** (a) Copies of the letters of the State Governments of West Bengal and Maharashtra are placed on the Table of the House. [Placed in Library. See No. LT—3602/70]

(b) Allocations are made on the basis of assessed capacities only. Efforts are made to allow import of steel sheets to barrel fabricators to the extent that imports coupled with indigenous allocations would enable all the fabricators to work upto their assessed capacity. Creation of any additional or fresh capacity will be governed by the Licensing Policy in force.

(c) The Estimates Committee in their 85th Report presented to the Lok Sabha on the 30th April, 1969 have made certain recommendations in this regard. Government's replies have been communicated to the Estimates Committee and further action will be taken on receipt of further recommendations of the Committee.

**Foreign Experts at Heavy Engineering Corporation Ltd., Ranchi**

10196. **SHRI BENI SHANKER SHARMA :** Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the number of foreign experts employed at the Heavy Engineering Corporation Ltd., Ranchi, with their nationality and the type of job handled by each together with the salary paid to them and other perquisites ;

(b) how long they have been there and whether any attempt has been made to Indianise the posts held by them ; and

(c) how long they are intended to be further retained in their present posts ?

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) :** (a) to (c). The information is being collected and will be laid on the Table of the House.

**Inspection of Accounts of Goenka Group of Concerns**

10197. **SHRI INDRAJIT GUPTA :** Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to

refer to the reply given to Starred Question No. 343 on the 2nd December, 1969 regarding the inspection of Accounts of the Goenka Group of concerns and state :

(a) whether the reports submitted by the Company Law Board Inspectors on the National Company Limited and five other Goenka Companies have since been duly examined ; and

(b) if so, what action has been decided to take thereon ?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) :** (a) Yes, Sir.

(b) The C.B.I. have registered a case on the 14th February, 1970 against Shri Ram Nath Goenka and others under Section 120B (criminal conspiracy), read with Section 409 (criminal breach of trust) and 477A (falsification of accounts) of the Indian Penal Code.

**Price Charged from Scrap**

10198. **SHRI INDARJIT GUPTA :** Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether dealers in Scrap are at present compelled to sell the bulk of their scrap to indigenous furnaces at an uneconomic price ;

(b) how this price compares with prices available in export market ;

(c) whether Government have received any representations from Scrap dealers asking for either higher internal prices or increased export quotas ; and

(d) if so, action taken in this regard ?

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI) :** (a) There is no control either on the price or on the distribution of ferrous scrap. The Iron and Steel Scrap Association of India and the Steel Furnace Association of India have however a voluntary agreement (protocol) under which members of the I.S.S.A.I have undertaken to supply to members of the S.F.A.I. three categories of scrap at the agreed prices. This protocol is renewed from year to year when prices are also revised.